



Agrawal on behalf of Corporate Debtor is not maintainable as such director has no power to initiate any proceeding on behalf of the Corporate Debtor.

5. In view of aforesaid, this application is not maintainable and dismissed.
6. Cost of Rs. 5,000/- is imposed on Mr. B. D. Agrawal for filing of frivolous application and such costs shall deposited in the “Bharatkosh”. Proof of the deposit of such costs shall be notified to the IRP/RP of the Corporate Debtor.
7. **IA No. 3167/2024 is dismissed.**

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna